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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 73, 74, 76/2017 with C.P. No. 26/241-424/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

Name of the Company: Sanil Sahu & Ors

V/s.

Vishwa Organics Pvt. Ltd.

Section of the Companies Act: Section 241-424 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Vaibhavi Nanavati	Advocate	Petitioner	V-D Nanavati
2.	Ms. Prachiti Shah	Advocate	Petitioner	Prachiti Shah

ORDER

Learned Advocate Ms. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah present for Original Petitioner. None present for Respondents.

IA 74/2017 is filed by the Original Petitioner to condone the delay.

IA 73/2017 is filed by Respondent no. 2 on the maintainability of the main petition.

IA 76/2017 is filed by Respondent no. 2 to refer the matter to Arbitration under section 8 of the Arbitration Act.

Original respondent no. 2 sent letter for adjournment.

List the matter on 12.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**